

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 15

C.P. (IB)/277(MB)2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **29.04.2024**

NAME OF THE PARTIES: Orchid Housing Infra LLP

Section 10 OF THE Insolvency and Bankruptcy Code, 2016

ORDER

1. Ms. Prajakta Menezes, Ld. Counsel for the Petitioner present.
2. Ld. Counsel for the Petitioner is directed to serve the copy of Company Petition upon the Financial Creditor as well as Insolvency and Bankruptcy Board of India and file compliance affidavit before the next date of hearing.
3. The Registry is directed to list the matter with correct cause title on the next date of hearing.
4. List this matter for further consideration on **17.05.2024**.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)
/NP/

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)